

(b) The recommendation was to the effect that the skins and other products of crocodiles and lizards of *Varanus Salvator* species should not be allowed.

(c) The export of these products is not allowed at present but a review of this policy in the interest of export promotion is under consideration.

Employment Exchanges

*431. **Shri Panigrahi:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the terms of transfer of the Administration of Employment Exchanges from the Centre to the States have been fulfilled by all the State Governments by now; and

(b) if not, the names of the States which have not fulfilled the terms of agreement?

The Deputy Minister of Labour (Shri Abid Ali): (a) The terms of transfer are in the process of implementation in all States.

(b) Does not arise.

Import of Tobacco

*432. **Shri Tridib Kumar Chaudhuri:**
Shri Damani:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the U.S. Department of Agriculture has authorised the purchase by India of nearly 1200 metric tons of unmanufactured tobacco with rupee currency, a portion of the value of which will be loaned back to India for economic development projects;

(b) the purposes for which this tobacco will be utilised;

(c) whether the loans that are to be obtained through this tobacco deal have been earmarked for any specific project; and

(d) the terms of its repayment?

The Minister of Commerce (Shri Kanungo): (a) to (d). A statement is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 107.]

Repatriates from Ceylon

*433. **Shri Subbiah Ambalam:** Will the Prime Minister be pleased to state:

(a) whether the Government of India have examined the Report of the Special Officer appointed by the Madras Government to look into the condition of the repatriates from Ceylon;

(b) whether the Government of Madras have approached for assistance or any aid for the rehabilitation of those persons as recommended by the special officer; and

(c) if so, the extent of the assistance asked for and given?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Yes.

(b) and (c). The Government of India had received from the Government of Madras the following proposals for the rehabilitation of repatriates from Ceylon:

1. Grant of Rs. 20 lakhs to each of the two spinning mills proposed to be set up in Tirunelveli district on co-operative basis.

2. Proposal to exempt the repatriate businessmen from the export and import restrictions.

3. Proposal to give preferential treatment to repatriates for employment in Railway and P. & T. Departments.

4. Proposal to grant educational concessions to the children of repatriates.

5. Proposal to place repatriates one step above the category of 'Others' ranked last in the list of priorities, for purposes of employment. After a careful examination of the Special officer's report, the Government of

India have come to the conclusion that—

(i) as the Ceylon repatriates are neither destitutes nor homeless;

(ii) they generally come back with their earnings and possessions;

(iii) they are treated exceptionally liberally by the Indian Customs;

(iv) Government of India need not therefore extend any special assistance to the Indian nationals displaced from Ceylon.

Cattle for East Pakistan

*434. Shri Harish Chandra Mathur: Will the Prime Minister be pleased to state:

(a) whether it is a fact that a large number of cattle died of severe epidemic in East Pakistan in April and May 1958;

(a) whether the Government of Pakistan has approached the Government of India to allow export of cattle from Assam and Bihar for agricultural operations in East Pakistan; and

(c) whether Government have taken any special measures to see that there is no smuggling of cattle in the peculiar circumstances?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) we have seen reports in the newspapers to this effect.

(b) No. Sir.

(c) The Government of Assam and the Tripura Administration have taken special measures to prevent smuggling of cattle to East Pakistan.

Non-development Expenditure

*435. { Shri Vasudevam Nair:
Shri V. P. Nayar:

Will the Minister of Planning be pleased to state:

(a) whether the Planning Commis-

sion has drawn the attention of the State Governments to the desirability of keeping increases in non-development expenditure under check; and

(b) if so, the action taken by various State Governments?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) This is a consideration which the State Governments have constantly to keep in mind. Departmental proposals for expenditure are scrutinised carefully before they are sanctioned. Some of the State Governments have set up Committees or appointed special officers to undertake a comprehensive review of expenditures and to recommend economy measures. Certain measures for reducing non-development expenditures have already been adopted in a number of States.

Paper Industry

725. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have information about the profits made by the Paper Industry in India; and

(b) if so, what are the percentages of profits on the invested capital in 1956 and 1957?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) Yes. Information is available for those public limited paper companies which have filed their profit and loss accounts with the Registrars of Companies under Section 220 of the Companies Act 1956. The information for private limited paper companies cannot be given, as, under the Act, they are not required to file their profit and loss accounts with the Registrars.

(b) On the basis of the information available in respect of the public companies in this industry, the relevant figures, expressed as percentages on the total amount of capital employed in the business of these companies, are 9.5 and 7.4 respectively for the years 1956 and 1957.